

**SUPREME COURT OF INDIA**  
**(RECRUITMENT CELL)**

No.F.21(LC)/2026-SC(RC)  
New Delhi, dated January 20, 2026

**Engagement of Law Clerk-cum-Research Associates  
on short-term contractual assignment**

**ADVERTISEMENT**

Online applications are invited in terms of “*Scheme of Engaging Law Clerk-cum-Research Associates on Short-Term Contractual Assignment in the Supreme Court of India-January, 2024\*, as amended*” for preparation of a panel of approximately 90 candidates for engagement as Law Clerks-cum-Research Associates in the Supreme Court of India purely on contractual assignment initially on a consolidated remuneration of ₹1,00,000/- per month for the assignment term 2026-2027.

The selection will be made subject to fulfillment of the following essential qualifications and other eligibility conditions. It is made clear that the engagement as Law Clerk-cum-Research Associate is a full time assignment, purely contractual in nature. It will not confer any right on the selected candidates to claim regular appointment/continuance in service in the Supreme Court of India. Further, such engagement may be terminated by the Registry at any point of time with prescribed notice. A Law Clerk will not accept any other assignment during their assignment term as Law Clerk. They shall not practise as an Advocate in any Court of Law during the course of their assignment term as Law Clerks.

**Essential Qualifications:**

- (i) The candidate must be a Law Graduate (before taking up the assignment as Law Clerk) having a Bachelor Degree in Law (including Integrated Degree Course in Law) from any School/College/University/Institution established by law in India and recognized by the Bar Council of India for enrolment as an Advocate.
- (ii) The candidate studying in the fifth year of the Five-Year Integrated Law Course or the third year of the Three-Year Law Course after graduation in any stream will also be eligible to apply, subject to furnishing proof of acquiring Law qualification before taking up the assignment as Law Clerk-cum-Research Associate.
- (iii) The candidate must have research and analytical skills, writing abilities, and knowledge of computer, including retrieval of desired information from various

search engines/processes such as e-SCR, Manupatra, SCC Online, LexisNexis, Westlaw, etc.

### **Age Limit:**

The candidate must not be below the age of 20 years and above 32 years as on **07.02.2026**.

### **Method of selection:**

The selection process shall be conducted in three phases: Part I - Multiple Choice Based Questions, testing the candidates' ability to understand and apply the law, and comprehension skills; Part II - Subjective Written Test, covering writing and analytical skills; Part III - Interview. Details of the Pattern of Examination, Minimum Qualifying Standards, Terms and Conditions of contractual assignment are given in the "*Scheme of Engaging Law Clerk-cum-Research Associates on Short-Term Contractual Assignment in the Supreme Court of India-January 2024\*, as amended*", which is available on the website of the Supreme Court of India, i.e., [www.sci.gov.in](http://www.sci.gov.in).

### **Choice of Test Centre:**

Part I and Part II Tests shall be conducted on the same day in two sessions in twenty-three (23) cities across India, i.e., Ahmedabad, Ambala, Bengaluru, Bhopal, Bhubaneswar, Chennai, Dehradun, Delhi, Guwahati, Hyderabad, Imphal, Jodhpur, Kolkata, Lucknow, Mumbai, Nagpur, Patna, Pune, Raipur, Ranchi, Srinagar, Thiruvananthapuram and Visakhapatnam. A break shall be provided to the candidates between the conducting of Part-I and Part-II Tests. The number of Test centers may be increased or decreased, subject to the number of applications received, as per the directions of the Hon'ble Chief Justice of India or the Committee of Hon'ble Judges on Law Clerks.

### **Date of Examination:**

Written Tests in connection with the engagement as Law Clerk-cum-Research Associate to be held on 07.03.2026. Part-I Test will be conducted in online mode and Question paper for Part-II Test will be visible on Computer Screen and candidates(s) have to write answers in pen-paper mode.

Model Answer Keys will be uploaded on the website on 08.03.2026 and will be available till 11:59 p.m. on 09.03.2026, for inviting online objections, if any, from the candidates relating to Part-I Test (Multiple Choice Based Questions), subject to payment of fee of ₹100/- per objection, which will be refunded in case the objection is found to be

valid. Objections received through any other mode, e.g., letter, application, e-mail, etc., will not be entertained.

### **Registration of application and payment of fee:**

Eligible candidates are required to apply online for which the link will be provided through Supreme Court website, [www.sci.gov.in](http://www.sci.gov.in). The application will be accepted through online registration only, from 20.01.2026. The candidates will be required to pay non-refundable Application/Test Fee of ₹750/- plus bank charges, if applicable, through online mode only. Fee shall not be accepted in any other form. No postal application shall be accepted. The fee shall be paid online through Payment Gateway provided by UCO Bank.

### **Closing Date for online applications:**

The starting date for online registration of application is 20.01.2026 and last date thereof is 07.02.2026.

### **General Instructions: -**

- (1) The applicants would be admitted to the Written Tests on the basis of the information furnished by them in their application form. They are, therefore, advised to ensure that they fulfill all eligibility conditions before applying. If any candidate is found to have given false information or does not fulfill any of the eligibility conditions, the candidature of such applicant would be cancelled and no correspondence in this regard would be entertained.
- (2) Issuance of Admit Card for the examination will NOT confer any right for selection.
- (3) The candidate will be required to upload the scanned copy of his/her recent photograph and signature on the online application form in accordance with the instructions displayed on the link provided for the purpose. Candidates should ensure that the particulars filled in the online application form are correct in all respects before final submission of application form. Application once submitted cannot be withdrawn or modified.
- (4) The candidates should fill up the required data in the application and make online fee payment in accordance with the instructions displayed on the link provided for the purpose.
- (5) On submitting application online, the candidate will get a preview of application with Application Number. The candidate is advised to get a printout of the filled-up application for his/her record.

(6) The candidate should retain his/her Application Number carefully for generation of admit card/call letter and for any other information regarding Written Test/Interview etc., from the link, <https://www.sci.gov.in/judicial-clerkship/>, by entering registration ID and password. Information sent on the registered e-Mail ID and through SMS on the registered mobile number of the candidate shall be deemed to have been received by the candidate.

(7) In case any candidate submits more than one application form, he/she must note that the application last submitted will only be entertained by the Registry. No correspondence requesting to accept previous application(s) will be entertained by the Registry.

(8) Candidates must note that fee once paid will not be refunded under any circumstances.

(9) **APPLICATIONS WHICH DO NOT COMPLY WITH THE INSTRUCTIONS SHALL BE SUMMARILY REJECTED.**

(10) Subject to clause (G)(i) of the Scheme, in case large number of candidates qualify Part-I Test by securing minimum qualifying marks of 60 per cent, in that event, based on the merit list, the answer sheets of Part-II Test will be evaluated following the ratio of 1:10 as against the number of tentative vacancies. The candidates, who successfully qualify both Part-I and Part-II Tests, as per the Scheme, will be called for interview in the ratio of 1:3 as against the number of tentative vacancies.

(11) There will be negative marking of 0.25 mark for each incorrect answer.

(12) Any attempt on the part of a candidate to obtain support for his candidature by any unfair means will disqualify him and legal action will also be taken against him.

(13) A candidate may, in case of any technical or other query, call at Helpline numbers available on the weblink.

(14) The facility of scribe can be availed of by a PwD candidate by filling up the proforma Annexure-I or Annexure-IA, as the case may be, on production of certificate(s), which entitles him to avail such facility. The scribe shall not be a law graduate or pursuing law. He shall be one step below the qualification of the candidate taking the Examination. Such candidates must produce relevant documents for the eligibility of scribe/compensatory time at the time of Examination and document verification. Failure to produce supporting documents will disentitle them the facility of scribe and will lead to cancellation

of their candidature for the Examination. No attendant, other than the scribe for the eligible candidate, will be allowed to enter the Examination Hall.

- (15) (a) All rights regarding the contractual engagement of Law Clerks are reserved with the Hon'ble Chief Justice of India or any Authority authorized in that behalf by the Hon'ble Chief Justice of India, Supreme Court of India, New Delhi.  
  
(b) The Registry reserves the right to utilize the services of the Law Clerks and they can be posted at any place in the Registry/Courts/Chambers/Residential Office of Hon'ble the Chief Justice of India/Hon'ble Judges, according to administrative exigency.
- (16) Final engagement will be subject to the candidate(s) fulfilling the eligibility conditions, verification of their academic certificates and other required formalities.
- (17) The Registry reserves the right to cancel/restrict/enlarge/modify/alter the selection process, if needed, without issuing any notice.
- (18) In case of any dispute(s), legal jurisdiction will be Delhi.

The candidates should bear in mind while applying for contractual assignment that they will be required to work even at odd hours and on holidays, in exigency of work.

No TA/DA shall be paid to the candidates for appearing in the Written Test.

Sd/-  
Registrar (Admn.II)(HR)

N.B.: \*In case of any change in the Scheme/Examination, it will be notified separately.

**Certificate regarding physical limitation in an examinee to write**

This is to certify that, I have examined Mr/Ms/Mrs \_\_\_\_\_ (name of the candidate with disability), a person with \_\_\_\_\_ (nature and percentage of disability as mentioned in the certificate of disability), S/o / D/o \_\_\_\_\_ a resident of \_\_\_\_\_ Village/District/State) and to state that he/ she has physical limitation which hampers his/ her writing/typing capabilities owing to his/ her disability.

Signature Chief Medical Officer/ Civil Surgeon/ Medical Superintendent of a Government health care institution

Name & Designation Name of Government Hospital/ HealthCare Centre with Seal

Place:

Date:

Note: Certificate should be given by a specialist of the relevant stream/ disability (e.g. Visual impairment-Ophthalmologist, Locomotor disability-Orthopedic specialist/ PMR)

Annexure-IA

Certificate for person with specified disability covered under the definition of Section 2 (s) of the RPwD Act, 2016 but not covered under the definition of Section 2(r) of the said Act, i.e. persons having less than 40% disability and having difficulty in writing.

This is to certify that, we have examined Mr/Ms/Mrs .....(name of the candidate), S/o /D/o .....(name of the candidate), a resident of .....(Vill/PO/PS/District/State), aged .....(age) yrs, a person with .....(nature of disability/condition), and to state that he/she has limitation which hampers his/her writing/typing capability owing to his/her above condition. He/she requires support of scribe/passage reader for writing/typing the examination.

2. The above candidate uses aids and assistive device such as prosthetics & orthotics, hearing aid (name to be specified) which is /are essential for the candidate to appear at the examination with the assistance of scribe.

3. This certificate is issued only for the purpose of appearing in written examinations conducted by recruitment agencies as well as academic institutions and is valid upto (it is valid for maximum period of six months or less as may be certified by the medical authority)

Signature of medical authority

(Signature & Name)	(Signature & Name)	(Signature & Name)	(Signature & Name)	(Signature & Name)
Orthopedic /PMR specialist	Clinical / Rehabilitation Psychologist/Psychiatrist / Special Educator	Psychologist	Neurologist (if available)	Occupational therapist (if available)
(Signature & Name)				
Chief Medical Officer/Civil Surgeon/Chief District Medical Officer.....Chairperson				

Name of Government Hospital/Health Care Centre with Seal

Place:

Date:

**SUPREME COURT OF INDIA**  
**[RECRUITMENT CELL]**

New Delhi, dated January 20, 2026

Link for Registration of Online Application for engagement of Law Clerk-cum-Research Associates Examination- 2026 on Short-Term contractual basis in Supreme Court of India:

<https://cdn3.digalm.com/EForms/configuredHtml/32912/97660/Index.html>

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